

## NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH COURT III

15. C.P.(IB)-208(MB)/2017

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J) SHRI SATYA RANJAN PRASAD, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **08.12.2022** 

NAME OF THE PARTIES: M/s Sandip Sarcar

V/s.

M/s Nomad Films Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

## <u>ORDER</u>

Mr. PCA Ayush Rajani a/w Mitali Bhatt i/b AKR Advisors counsel appearing for the Applicant/RP and Mr. Rajendra K. Bhuta IRP in person are present through virtual hearing.

Counsel appearing for the IRP is present and filed above affidavit of Mr. Rajendra K. Bhuta, IRP as directed by this Tribunal stating that the IRP is not getting any cooperation either from Operational Creditor at whose behest the CIRP order was passed or from the members of the suspended board despite passing CIRP order way back on 22.09.2017. He further submits that he was informed by the suspended director of the Corporate Debtor to the effect that they have settled the salary including TDS payable by the Operational Creditor in full and no liabilities remained towards Mr. Sudip Sarcar the Operational Creditor herein.

After hearing the counsel and upon perusing the affidavit of the IRP this bench is of the view that there is no point in keeping the above CP pending any longer and the above CP is liable to be disposed of by withdrawing the admission order and releasing the Corporate Debtor from the rigors of the moratorium.

With the above observation the above CP is dismissed.

Sd/-SATYA RANJAN PRASAD Member (Technical) //Vitthal// Sd/-H. V. SUBBA RAO Member (Judicial)